

# SINGLE BENCH

Sub:- Heads of Cases for Cause List for **Single Bench**.

In supersession of order dated 22.05.2014 with regards to heads in order of priority for Cause list for Single Bench and with a view to further rationalize priority of Cases, following categories are classified for listing for Final Hearing under the updated scheme of assignment notified on 18.07.2014, are proposed as under:-

CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	
				CIVIL		CRIMINAL			
1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES	1	SUPREME COURT EXPEDITED/DIRECTION CASES
2	HIGH COURT EXPEDITED CASES	2	HIGH COURT EXPEDITED CASES	2	HIGH COURT EXPEDITED CASES	2	HIGH COURT EXPEDITED CASES	2	CHRONOLOGICALLY I. REPRESENTATION OF PEOPLES ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS
3	CASES OF SENIOR CITIZEN	3	CASES OF SENIOR CITIZEN	3	CASES OF SENIOR CITIZEN	3	CASES OF SENIOR CITIZEN		
4	CASES OF DIFFERENTLY ABLED PERSONS	4	CASES OF DIFFERENTLY ABLED PERSONS	4	CASES OF DIFFERENTLY ABLED PERSONS	4	CASES OF DIFFERENTLY ABLED PERSONS		
5	CASES MORE THAN TEN YEAR OLD	5	CASES MORE THAN TEN YEAR OLD	5	CASES MORE THAN TEN YEAR OLD	5	CASES MORE THAN TEN YEAR OLD		
6	COVERED MATTERS	6	COVERED MATTERS	6	COVERED MATTERS	6	COVERED MATTERS		
7	INTERLOCUTORY ORDERS/HELD UP CASES	7	INTERLOCUTORY ORDERS/HELD UP CASES	7	INTERLOCUTORY ORDERS/HELD UP CASES	7	INTERLOCUTORY ORDERS/HELD UP CASES		
8	MATRIMONIAL i. DISSOLUTION ii. RESTITUTION iii. SEPERATION iv. MAINTENANCE v. CHILD CUSTODY vi. OTHER THAN ABOVE	8	MATRIMONIAL i MAINTENANCE CASES ii CHILD CUSTODAY iii. OTHERS	8	MATRIMONIAL i. MAINTENANCE CASES ii. CHILD CUSTODY iii. OTHERS	8	CASES INVOLVING MAINTENANCE CLAIMS		

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	
				CIVIL		CRIMINAL			
9	MORE THAN TEN CASES GROUP/BUNCH MATTERS	9	MORE THAN TEN CASES GROUP/BUNCH MATTERS	9	MORE THAN TEN CASES GROUP/BUNCH MATTERS	9	MORE THAN TEN CASES GROUP/BUNCH MATTERS		
10	CASES OF STREET VENDORS	10	<b><u>QUASHING:</u></b> <b>(A) FIR/INVESTIGATION</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>(B) CHARGESHEET</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>(C) COMPLAINT</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>(D) CHARGES</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE	10	CASES OF STREET VENDORS	10	<b><u>QUASHING:</u></b> <b>(A) FIR/INVESTIGATION</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>(B) CHARGESHEET</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>(C) COMPLAINT</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE <b>(D) CHARGES</b> i. OFFENCES INVOLVING PEOPLE'S REPRESENTATIVES ii. OFFENCES INVOLVING PUBLIC SERVANTS iii. OTHER THAN ABOVE		

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	
				CIVIL		CRIMINAL			
11	M.P. ACCOMODATION CONTROL ACT: i. BONAFIDE REQUIREMENT ii. SUBLETTING iii. NON PAYMENT OF RENT/ARREARS iv. DISCLAIMER OF TITLE/NUISANCE v. CARRYING OUT REPAIRS vi. RECONSTRUCTION vii. NON USE FOR 6 MONTHS viii. CAUSING SUBSTANTIAL DAMAGE ix. ENCROACHMENT BY TENANT x. OTHER THAN ABOVE	11	APPEALS AGAINST CONVINCTION  SENTENCE PERIOD (I) PEOPLE'S REPRESENTATIVES a. IN JAIL b. ON BAIL (II) PUBLIC SERVANTS a. IN JAIL b. ON BAIL (III) OTHERS a. IN JAIL b. ON BAIL	11	M.P. ACCOMODATION CONTROL ACT: i. BONAFIDE REQUIREMENT ii. SUBLETTING iii. NON PAYMENT OF RENT/ARREARS iv. DISCLAIMER OF TITLE/NUISANCE v. CARRYING OUT REPAIRS vi. RECONSTRUCTION vii. NON USE FOR 6 MONTHS viii. CAUSING SUBSTANTIAL DAMAGE ix. ENCROACHMENT BY TENANT x. OTHER THAN ABOVE	11	HABEAS CORPUS		
12	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	12	CASES AGAINST ACQUITTAL: i. AGAINST PEOPLE'S REPRESENTATIVES ii. AGAINST PUBLIC SERVANTS iii. OTHERS	12	CASES RELATED TO PUBLIC PROJECTS/PROPERTY i. TENDERS ii. CONTRACTS iii. ENCROACHMENT iv. OTHERS	12	DETENTION		
13	ACCIDENT CLAIMS * i. COMPENSATION REFUSED. ii. ENHANCEMENT OF COMPENSATION. iii. OTHERS.	13	WOMEN IN JAIL HAVING CHILDERN WITH THEM	13	ELECTION PETITION i. REPRESENTATION OF PEOPLES ACT ii. MUNICIPAL LAWS iii. CO-OPERATIVE LAWS	13	EXTERNMENT		
14	EDUCATION: i. PROFESSIONAL ii. OTHERS	14	OFFENCES RELATING TO WOMEN	14	EDUCATION: i. PROFESSIONAL ii. OTHER	14	COMPENSATION		
15	SERVICE MATTERS:	15	OFFENCES RELATING TO CHILDERN	15	SERVICE MATTERS: i. RETIRAL BENEFITS ii. COMPASSIONATE APPOINTMENT iii. APPOINTMENT/SELECTION iv. REGULARIZATION v. PROBATION vi. PROMOTION/SENIORITY	15	OTHER THAN ABOVE		

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CIVIL (Appeal/Revision/Misc.App.)		CRIMINAL (Appeal/Revision/Misc.App.)		WRIT				ELECTION MATTERS	
				CIVIL		CRIMINAL			
					vii. RELATING TO JUDICIAL OFFICER viii. WHEN ONE PARTY IS COURT ix. PUNISHMENT/ DISCIPLINARY ACTION x. COMPULSORY RETIREMENT xi. TRANSFER xii. DEPUTATION/REPATRIATION xiii. OTHERS				
16	ARBITRATION APPEAL	16	SC & ST (PREVENTION OF ATROCITIES) ACT	16	ARBITRATION				
17	TAXATION- i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES	17	OTHER THAN ABOVE	17	TAXATION- i. DIRECT TAXES ii. INDIRECT TAXES iii. MUNICIPAL TAXES				
18	COMPANY CASES/APPEALS			18	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS				
19	BANK RECOVERY MATTERS UNDER SPECIAL ENACTMENTS			19	OTHER THAN ABOVE				
20	F.A. U/S 54 LAND ACQUISITION ACT								
21	OTHER THAN ABOVE								

This order shall come into force with immediate effect.

Sd/-  
**HON'BLE THE CHIEF JUSTICE**  
23.07.2014

Sd/-  
(VIRENDER SINGH)  
PRINCIPLE REGISTRAR (JUDICIAL)  
23.07.2014

\* Modified vide order dated 01.09.2014.